

(8)

Central Administrative Tribunal  
Principal Bench

...

O.A. No. 2629/91

New Delhi, this the 2nd day of Feb., 1996

Hon'ble Mr. Justice B.C.Saksena, Vice-Chairman(J)  
Hon'ble Mr. R.K. Ahooja, Member (A)

Mohd. Ishaque Khan s/o Mohd. Ayub Khan,  
resident of 467, Gdha Colony,  
Zakir Nagar,  
New Delhi- 110 025.

....Applicant

(By none)

Versus

1. Union of India through the  
Secretary of Railways,  
Rail Bhawan,  
New Delhi.
2. Divisional Commercial Superintendent,  
Western Railways,  
Ajmer (Rajasthan)

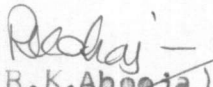
...Respondents

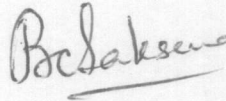
(Sh. D.S.Mahendru proxy for Sh.P.S.  
Mahendru counsel for the respondents)

ORDER (Oral)

By Hon'ble Mr. Justice B.C.Saksena, V.C.(J):

This case has been on Board on a few last dates but none appeared on behalf of the applicant. Today also, none appears on behalf of the applicant even on the second call. In view of this, the O.A. is dismissed in default and for non-prosecution.

  
(R.K.Ahooja)  
Member (A)

  
( B.C.Saksena )  
Vice-Chairman(J)